

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2246**  
TO BE ANSWERED ON 23.09.2020

**Utilisation of CAMPA Funds**

2246. SHRI D.M. KATHIR ANAND:  
SHRI PRATHAP SIMHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has come up with some framework to ensure that the various States are utilizing the Compensatory Afforestation Funds Management and Planning Authority (CAMPA) Fund individually, if so, the details thereof;
- (b) the steps taken by the Government to ensure that newly selected land for afforestation are contiguous to the forest land being diverted ;
- (c) the details of steps undertaken by the Government to ensure that natural/nativespecies have been planted rather than non-native species; and
- (d) the details of penal provisions/penalties imposed against any violations in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) Yes Sir. The Compensatory Afforestation Fund (CAF) Act, 2016 and the CAF Rules, 2018 provide the requisite framework to States for utilizing the Compensatory Afforestation Fund.
- (b) The guidelines issued by the Ministry regarding selection of land for compensatory afforestation(CA) are as under:
  - (i) As far as possible, the non-forest land for CA is to be identified contiguous to or in the proximity of a Reserved/Protected Forest to enable the Forest Department to effectively manage the newly planted area.
  - (ii) No non-forest land, having area less than 5 hectare area shall be accepted for CA purpose. However, land parcels, if contiguous to Reserved Forest/Protected Forest, can be accepted for CA irrespective of their sizes, subject to their suitability for CA. In addition, user agencies are required to fence all such land parcels properly and mutate the same in the name of the Forest Department before handing them over.
- (c) The Compensatory Afforestation (CA) scheme is prepared on site-specific basis by encouraging plantation of native species.
- (d) For violation of provisions of Forest (Conservation) Act, 1980, the penal provision have been prescribed under section 3A and 3B of the Act. Besides, action against violation of any provision is also initiated as per para 1.21 of comprehensive guidelines issued by MoEF&CC, New Delhi.

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